

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 872**

**TO BE ANSWERED ON THE 14TH DECEMBER, 2022/ AGRAHAYANA 23, 1944
(SAKA)**

HATE CRIMES

872. SHRI SYED NASIR HUSSAIN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the data on the number of hate crime on the basis of gender, religion, and caste in the past three years, State-wise;

(b) whether any steps have been taken by Government in curbing the hate crime; and

(c) if so, the details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a): Indian Penal Code (IPC) does not define any crime as ‘hate crime’ and therefore, the National Crime Records Bureau (NCRB) does not maintain data under the head ‘hate crime’.

(b) & (c): ‘Police’ and ‘Public Order’ are State subjects as per the Seventh Schedule to the Constitution of India. The State Governments are responsible for prevention, detection, registration and investigation of crime and for prosecuting the criminals through their law enforcement agencies. However, the Ministry of Home Affairs have issued advisories to States and UTs, from time to time, to maintain law and order and ensure that any person who takes law into his/her own hand is punished promptly as per law.
